

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Petition No. 09 of 2017**

**In**

**Company Appeal(AT)(Insolvency) No. 52 of 2017**

**IN THE MATTER OF:**

**Mrs. Tripat Kaur**

**.. Petitioner**

**Versus**

**M/s Kaliber Associates Private  
Limited & Ors.**

**.. Contemnors/Respondents**

**Present:**

**For Petitioner: Mr. R.K. Gupta and Ms. Swaralipi Deb Roy,  
Advocates.**

**For Contemnors/  
Respondents:**

**Ms. Ridhima Gulati and Mr. Kalan Malhotra,  
Advocates.**

**ORDER**

**05.12.2017** Learned Counsel for the Petitioner accepted that a sum of Rs. 1.12 Crores has been paid by Contemnors/Respondents to the Petitioner through third party. According to him, The Petitioner is entitled to further amount of Rs. 14 lakhs as per claim made before the Adjudicating Authority.

2. Having heard learned Counsel for the Petitioner and learned Counsel appearing for Contemnors/Respondents, we find that a substantial part of the amount has been paid and rest amount is in dispute. For the said reason,

we do not intend to proceed further in the matter. The contempt proceeding is closed. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Balvinder Singh]  
Member (Technical)

*/akc/nn*